

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).35169/2026

[Arising out of impugned final judgment and order dated 11-05-2026 in CRLA No.1394/1987 passed by the High Court of Judicature at Allahabad]

RAMBIR SINGH

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

FOR ADMISSION

IA No. 178648/2026 - EXEMPTION FROM FILING O.T.

IA No. 178647/2026 - EXEMPTION FROM SURRENDERING WITHIN TIME

Date : 07-08-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KAROL

HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) :

Mr. Prashant Chaudhary, AOR
Mr. Bhanwar Pal Singh Jadon, Adv.
Mr. Kanishk Chaudhary, Adv.
Mr. Harsh Vardhan Singh Rajawat, Adv.
Ms. Disha Tiwari, Adv.
Mr. Aanuj Verma, Adv.
Mr. Prabal Chaudhary, Adv.
Mrs. Chitra Chaudhary, Adv.

For Respondent(s) :

Mr. Sarvesh Singh Baghel, AOR
Mr. Shaurya Krishna, Adv.
Mr. Amit Kumar Singh, Adv.

Upon hearing the counsel the Court made the following

O R D E R

1. Leave granted.
2. Let the original record of both the Trial Court and the High Court be called for. A copy thereof in digital form be supplied to learned counsel appearing for the parties.

3. Interim order granted earlier is made absolute until the disposal of the appeal. IA No.178647/2026 shall stand disposed of.

4. Hearing expedited.

(D. NAVEEN)
COURT MASTER (SH)

(ANU BHALLA)
COURT MASTER (NSH)